



TRIPURA CRICKET ASSOCIATION

(MEMBER OF THE BOARD OF CONTROL FOR CRICKET IN INDIA)

AGARTALA, TRIPURA (WEST), PIN - 799001

No. F.18/TCA/AGT/ADMINISTRATION/22-23/6409

Dated, Agartala, 22.09.2023

N-O-T-I-C-E

It is hereby notified that Memorandum of Association and Rules and Regulation (*amended 2023*) as registered by the Registrar of Societies, Govt. of Tripura with effect from 18/09/2023 and intimated to this office vide number F.2-129/RS/TRIP/73/12,112-12,113 dated 18/09/2023 would now come to effect for Tripura Cricket Association functioning henceforth.

The earlier Memorandum of Association and Rules and Regulation as was registered on 22/08/2019 has been revised in compliance to the resolution adopted in the Special General Meeting of the General Body, Tripura Cricket Association held on 09/09/2023 after incorporating corrective amendments as found necessary upto date under purview of full compliance of the judgement dated 9th August, 2018 passed by the Honorable Supreme Court of India in Civil Appeal No. 4235 of 2014 and connected matters.

Jayanta Dey
22/9/2023
(Jayanta Dey)
Secretary-in-charge
Tripura Cricket Association

Copy to:-

- 1) All Office Bearers of TCA for kind information.
- 2) All the Full Members of TCA for kind information.
- 3) All Section-in-charge of TCA head office for information & necessary action please.
- 4) TCA Website (tcalive.com) for general information.
- 5) File for compilation of all correspondences.

No.F.2-129/RS/TRIP/73 /12,112 - 12,113
GOVERNMENT OF TRIPURA
OFFICE OF THE REGISTRAR OF SOCIETIES
PALACE COMPOUND: AGARTALA
Phone-0381-2323765, Fax No.0381-2325935), (e. mail- rcstripura 2013 @ gmail.com:)
(<https://www.cooperation.tripura.gov.in>)

Dated, Agartala, the 18-09-2023

To
✓ Sri Tapan Loh, Hon. President
"Tripura Cricket Association"
Post Office Chowmuhani, P.O:- Agartala,
West Tripura District.
Pin:- 799001.

Subject:- Amendment of Bye-Laws of "Tripura Cricket Association" – regarding.

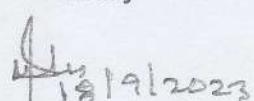
Sir,

With reference to your application dated 14-09-2023 on the subject cited above it is to inform you that, the amendment proposal submitted by you has been approved by this office.

Accordingly, a copy of the approved Text Copy of the Bye-Laws is enclosed herewith for your needful action.

Enclo: - As stated,

Yours faithfully


(S. Mog)
Registrar of Societies
Government of Tripura

Copy to:-

The Deputy Registrar of Co-operative Societies/Societies, West Tripura District, Agartala for information.



AS AMENDED

[Signature]
(S. MOG)
Registrar of Societies
Govt. of Tripura.

TRIPURA CRICKET ASSOCIATION

(Registered under Societies Registration Act, 1860)

MEMORANDUM OF ASSOCIATION

AND

RULES AND REGULATIONS

(AMENDED - 2023)

*(As per judgment dated 9th August, 2018 passed by the
Hon'ble Supreme Court of India in Civil Appeal No. 4235 of
2014 & connected matters)*





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Federation of Societies
Govt. of Tripura

MEMORANDUM OF ASSOCIATION

1. The name of the Association is "TRIPURA CRICKET ASSOCIATION" and it shall hereafter be referred to as the "TCA".

2. The objects and purposes of the TCA are :

- (a) To control and improve quality and standards of the game of Cricket in Tripura, lay down policies, roadmaps, guidelines and make rules and regulations (and amend or alter them) in all matters relating to the game of Cricket, recognizing that the primary stakeholders are the players and Cricket fans in Tripura, and that accountability, transparency and integrity of the Game are the core values;
- (b) To provide for measures necessary for promotion and development of the game of Cricket, welfare and interest of Cricketers and elimination of unethical and unfair practices in the Game of cricket; and for that purpose, organize coaching schemes, establish coaching academies, hold tournaments, exhibition matches and any other matches and take all other required steps;
- (c) To strive for sportsmanship and professionalism in the game of Cricket and its governance and administration; inculcate principles of transparency and ethical standards in players, team officials, umpires and administrators; and in ban doping, age fraud, sexual harassment and all other forms of inequity and discrimination;





To foster the spirit of sportsmanship and the ideals of cricket amongst school, college and university students and others and

to educate them regarding the same;

- (e) To employ and appoint CEO, professional managers, auditors, executive secretaries, administrative officers, assistant secretaries, clerks, team support staff, players, and other service personnel and staff; and to remunerate them for their services, by way of salaries, wages, gratuities, pensions, honoraria, ex-gratia payments and/or provident fund; and to remove/terminate or dismiss such employees or personnel;
- (f) To ensure that tickets to cricket matches are widely available well in advance of the matches to members of the public at reasonable rates, and to prevent distribution of the same as largesse; and also to offer seats gratis or at nominal rates to students;
- (g) To lay out cricket grounds and to provide pavilion, canteen and other facilities and amenities for the convenience and benefit of the members, players, and the Cricket fans including the women and the disabled, and to ensure the availability of Cricket gear and amenities to Cricket players;
- (h) To constitute Committees, from time to time, and entrust or delegate its functions and duties to such Committees, for achieving the objects of the TCA;
- (i) To vest immovable properties and fund of the TCA in Trustees appointed by it, for carrying out the objects of the TCA;





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(j) To sell, manage, mortgage, lease, exchange, dispose of or otherwise deal with all or any property of the TCA;

(k) To acquire or purchase properties - movable and immovable, and assets - tangible and intangible, and to apply the capital and income there from and the proceeds of the sale or transfer thereof, for or towards all or any of the objects of the TCA;

(l) To collect funds, and wherever necessary, borrow with or without security and to purchase, redeem or pay off any such securities;

(m) To carry out any other activity which may seem to the TCA capable of being conveniently carried on in connection with the above, or calculated directly or indirectly to enhance the value or render profitable or generate better income/revenue, from any of the properties, assets and rights of the TCA;

(n) To promote, protect and assist the Players who are the primary agents of the game by:

- (i) Creating a Players' Association to be funded by the TCA;
- (ii) Being sensitive to Players before national calendars are drawn up so that sufficient time is provided for rest and recovery;
- (iii) Taking steps, particularly on longer tours, so that emotional well being and family bonds of the Players are strengthened;





- (iv) Compulsorily having qualified physiotherapist, Mental Conditioning Coaches / Counselors and Nutritionists among the Team's support staff;
- (v) Having a single point of contact on the logistics and managerial side so that Players' can fully concentrate on the game;
- (vi) Registering all duly qualified agents to ensure there is oversight and transparency in player representation;
- (o) To grant/donate such sum/s for;
 - (i) Such causes as would be deemed fit by the TCA conducive to the promotion of the game of Cricket;
 - (ii) The benefit of Cricketers or their spouses and children by introducing benevolent fund schemes or other benefit schemes, as the TCA deems fit, subject to its rules and regulations;
 - (iii) The benefit of any other persons who have served Cricket or their spouses and children as the TCA may consider fit;
 - (iv) To award sponsorships to sportspersons in games other than Cricket for development of their individual skills; and
 - (v) To donate to any charitable cause;
- (p) To start or sponsor and/or to subscribe to funds or stage matches for the benefit of the Cricketers or persons who may have rendered service to the game of cricket or for their families, or to donate towards the development or promotion of the game and to organize matches in aid of Public Charitable and Relief funds;





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To impart physical education through the medium of Cricket;

(r) To co-ordinate the activities of members and institutions in relation to the TCA and amongst themselves;

(s) To create and maintain a central repository and database of all Cricketers along with their game statistics;

(t) To introduce a scheme of professionalism and to implement the same;

(u) To provide a fair and transparent grievance redressal mechanism to players, support personnel and other entities associated with Cricket;

(v) Generally to do all such other acts and things as may seem to the TCA to be convenient and/or conducive to the carrying out the objects of the TCA.

3. The income, funds and properties of the TCA, however acquired, shall be utilized and applied solely for the promotion of the objects of the TCA as set forth above to aid and assist financially or otherwise and to promote, encourage, advance and develop and generally to assist the game of cricket or any other sport throughout the State.

4. The TCA shall not be dissolved unless the dissolution is decided upon in a resolution passed at a General Meeting of the TCA convened for the purpose, by a majority of 3/4th the Members present and entitled to vote. The quorum for such meeting shall be 2/3rd of the Members who have a right to vote. In the case of dissolution of the TCA, if there shall remain after satisfaction of all debts and liabilities, any property whatsoever, it shall be given or transferred to some other institution or institutions having objects similar to those of the TCA and not running for profit.





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RULES AND REGULATIONS

CHAPTER ONE: SCOPE

1. (A) DEFINITIONS

In these Rules and Regulations, unless the context otherwise requires:-

- (a) **"ADMINISTRATOR"** shall mean and include present and former Presidents, Vice Presidents, Honorary Secretaries, Honorary Treasurers, Honorary Joint Secretaries of the TCA, past and present Presidents and Secretaries of Members affiliated to the TCA, a representative of a Member of the TCA, and any person connected with the Governance and Management of the affairs of the TCA or of its Committees.
- (b) **"AGENTS' REGISTER"** is the register maintained by the TCA under the Regulations for Registration of Players' Agents.
- (c) **"APEX COUNCIL"** is the principal body of the TCA tasked with its governance as set out in Rule 14.
- (d) **"AUDITOR"** is the auditor of the TCA appointed by the Apex Council of the TCA to discharge the functions set out in Rule 33.
- (e) **"CEO"** is the Chief Executive Officer of the TCA appointed by the Apex Council as set out in Rule 23.
- (f) **"CONFLICT OF INTEREST"** refers to situations where an individual associated with the TCA in any capacity acts or omits to act in a manner that brings, or is perceived to bring the interest of the individual in conflict with the interest of the game of cricket and that may give rise to apprehensions of, or actual favoritism, lack of objectivity, bias, benefits (monetary or otherwise) or linkages, as set out in Rule 37.





(g) "COUNCILLORS" are the members of the Apex Council.

(h) "CRICKET COMMITTEES" are the Committees as set up in Rule 26 which consist only of former players and are charged with selection, coaching and evaluation of team performance.

(i) "CRICKET PLAYERS' ASSOCIATION" refers to the Cricket Players' Association as per the BCCI Constitution.

(j) "ELECTORAL OFFICER" is the person appointed to conduct, supervise and deal with issues concerning elections as set out in Rule 32.

(k) "ETHICS OFFICER" is the person appointed to administer the Conflict of Interest as set out in Rule 38.

(l) "EXISTING MEMBER" is an association or other body corporate or life member who was a Member of the TCA immediately before the Effective date.

(m) "GENERAL BODY" is the supreme body of the TCA which is constituted by its Members.

(n) "JOINT SECRETARY" is the Honorary Joint Secretary of the TCA as set out in Rule 5.

(o) "JUNIOR TOURNAMENT" shall mean any age group tournaments conducted by the TCA from time to time.

(p) (i) "MEMBER" is a "Full Member" and an "Associate Member" of the TCA.

(ii) "FULL MEMBER" is a Member of TCA having voting rights 'as enumerated in Rule 3(a)(ii) of these Rules;

(ii) (a) "Life Member" mean the existing Life Members of TCA.





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"ASSOCIATE MEMBER" is a Member of the TCA not having voting rights and as enumerated in Rule 3(a)(iii) of these Rules.

(q) "**MATCH OFFICIAL**" includes Umpires, Match Referees, Observers, Statisticians, Ground Staff and Scorers so appointed by the TCA.

(r) "**OFFICE BEARER**" means the President, Vice-President, Secretary, Joint Secretary, and Treasurer.

(s) "**OMBUDSMAN**" is the independent grievance redressal authority set up under Rule 39.

(t) "**PLAYER**" is any Cricketer past or present registered with TCA or any of its Members as a player and shall include any person selected in any squad to represent India in a Test Match, ODI tour match, Twenty/20 or Junior Tournament Match in India or abroad.

(u) "**PRESIDENT**" is the Honorary President of the TCA and of the *Apex* Council as set out in Rule 5 (i) (a).

(v) "**REPRESENTATIVE**" of a Member means a person duly nominated as such by the respective Full Member or Associate Member as the case may be.

(w) "**RULE**" shall refer to any rule or sub-rule in these Rules and Regulations.

(x) "**SECRETARY**" is the Honorary Secretary of the TCA as set out in Rule.

(y) "**TCA**" is the Tripura Cricket Association registered under "Societies Registration Act, 1860".





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"TEAM OFFICIAL" refers to the support staff appointed by the TCA including coaches, managers, physiotherapists, nutritionists, trainers, analysts, counselors and medics.

(aa) "TOURNAMENT RULES" means the rules governing the conduct of various domestic tournaments organized by the TCA from time to time.

(bb) "TREASURER" is the Treasurer of the TCA as set out in Rule 5(1) (e).

(cc) "VICE PRESIDENT" is the Vice President of TCA as set out in Rule 5(1) (b).

(dd) "YEAR" means financial year commencing from the 1st day of April and ending on the 31st day of March of the following year.

(ee) "INTERPRETATION" The EFFECTIVE DATE shall be the date on which these Rules come into force.

(ff) "GOVERNING COUNCIL" is the Standing Committee to be constituted by the TCA which shall be in charge of and conduct the Tripura Premier League (as and when it starts).

(gg) "TPL" refers to the Tripura Premier League which is the franchise based Twenty/20 tournament to be conducted by the TCA for a maximum period of 7 weeks (as and when it starts).

2. HEADQUARTERS:

The Headquarters of the TCA shall be located at **AGARTALA**.

3. MEMBERSHIP AND JURISDICTION OF MEMBERS:

(a) Membership

(i) Membership of the TCA shall be confined to

(a) Full Members and

(b) Associate Members





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(ii) **Full Members;**

A. (i) The clubs, (ii) Sub- Divisional Cricket Associations and (iii) all Life Members of TCA as one entity will be the full members.

B. The following Clubs, Sub- Divisional Cricket Associations and one from all Life Members of TCA as one entity will be the full members :-

(i) CLUBS:-

1. BLOOD MOUTH CLUB
2. HARVEY CLUB
3. OPC CLUB (OLD PLAYERS' CLUB)
4. BCC (BANAMALIPUR CRICKET CLUB)
5. CHALAMAN SANGHA
6. MOUCHAK SANGHA
7. SATADAL SANGHA
8. UBST CLUB
9. SANGHATI CLUB
10. SPHULINGA CLUB
11. JCC CLUB (JOYNAGAR CRICKET CLUB)
12. COSMOPOLITAN CLUB
13. POLESTAR CLUB
14. UNITED FRIENDS





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(ii) **SUB- DIVISIONAL CRICKET ASSOCIATIONS:-**

1. JIRANIA CA
2. MOHANPUR CA
3. KHOWAI CA
4. TELIAMURA CA
5. KAMALPUR CA
6. AMBASSA CA
7. L.T. VALLEY CA (LONGTORAI VALLEY CA)
8. DHARMANAGAR CA
9. KAILASAHAJ CA
10. KANCHANPUR CA
11. GANDACHERRA CA
12. AMARPUR CA
13. SANTIRBAZAR CA
14. SABROOM CA
15. BELONIA CA
16. SONAMURA CA
17. UDAIPUR CA
18. BISHALGARH CA

A representative of a particular sub-Division must be permanent resident of that sub-Division.

(iii) LIFE MEMBER OF THE TCA:-

One from all Life Members of the TCA as one entity.





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C. Notwithstanding anything contained herein-above in this Rule 3(a)(ii), all former international players (male & female) hailing from the State of Tripura shall be granted automatic membership as Full Members and shall have the right to attend, speak and vote at General Body meetings as well as contest for any post.

(iii) Associate Members

A. Any Existing Member who does not fall within the definition of a Full Member shall be an Associate Member of TCA.

B. Honorary Members:

(i) TCA may induct persons of eminence who have rendered valuable services in the field of culture. Art, Sports, or otherwise whose association and advice may be useful to the TCA.

C. Former players in the discipline of cricket from the State of Tripura who played first class cricket matches representing the State as well as Umpires shall be admitted as Honorary Members provided they are interested and have not opted for membership of any other Association.





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ANNUAL UPDATES:-

All Members shall, on or before 15th November of each year, inform and update the TCA as to the names of their Office Bearers and the members of their respective Governing Bodies/ Managing Committees, their respective tenures, the audited statement of accounts and the balance sheets.

4. VOTE & ACCOUNTS OF TOURNAMENTS

- (1) Each Full Member shall have one vote. Each Club and Sub-Divisional Cricket Association and all Life Members of TCA as one entity shall exercise its vote through its authorized Representative. Each former international player shall exercise his/her vote personally. There shall be no proxy voting.
- (2) An Associate Member shall be entitled to participate in the General Body Meetings but shall not be entitled either to vote or have its representative elected to the Apex Council.
- (3) A Member, required to submit the annual or other accounts, balance sheets or statements of expenditure either under these Rules or under the rules of any tournament/ match, or under the resolutions or decisions of the TCA relating to any grant, fails to submit the accounts or the statements of expenditure relating to such grant, tournament, match or otherwise, within the period stipulated there under, shall not be entitled to any further financial grants from the TCA till the requirement is complied with: Provided that notwithstanding anything stated above, nothing shall prevent the Apex Council, for good reason, from extending for a maximum period of 6 months for submitting accounts and statements beyond the period referred to above.





TWO: THE GENERAL BODY

BEARERS AND THEIR POWERS & FUNCTIONS

AS AMENDED

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Govt. of Tripura.

5. CONSTITUTION AND FUNCTIONS OF THE TCA

- (1) The General Body which is the Supreme Body of the TCA is constituted of all the Members of the TCA;
- (2) The authorized Representatives of the various Clubs and Sub-Divisional Cricket Association shall cast their votes on behalf of the respective Club/Sub-Divisional Cricket Association. Each former international player shall exercise his/her vote personally. The Associated Members shall have no right to vote. There shall be no proxy voting.
- (3) All powers of governance, management and decision-making shall vest in the General Body. In addition to the powers already given to the Apex Council and the CEO under these Rules, the General Body may delegate such powers as it deems fit to any of them.
- (4) In addition to, and without prejudice to the generality of powers vested in it, the General Body shall have the power:
 - (a) To collect funds and where necessary borrow, with or without security, for purpose of the TCA and to raise loans with or without security and to purchase, redeem or pay off any such security.
 - (b) To review any decision of the Apex Council.
 - (c) Generally to do all such other acts and things as may appear to the General Body to be expedient, convenient and/or conducive to the carrying out of the above functions of the TCA.





6.

ELECTION & TERM OF OFFICE BEARERS

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(1) The following Office Bearers of the TCA shall be elected by the Full Members of the TCA from amongst their representatives at an Annual General Meeting:

1. THE PRESIDENT
2. THE VICE PRESIDENT
3. THE SECRETARY
4. THE JOINT SECRETARY
5. THE TREASURER

(2) The Term of office of an Office Bearer shall be 3 years. Their position shall be Honorary.

(3) No person shall be an Office Bearer for more than 3 terms in all.

(4)(1) An office bearer who has held any post for two consecutive terms in the State Association shall not be eligible to contest any further election in such State Association without completing a cooling off period of three years.

During this cooling off period, such an office bearer shall not be a member of the Governing Council or of any committee whatsoever of the State Association. The expression 'Office bearer' should not be permitted to be circumvented by being a member of any other committee or of the Governing Council in the State Association, as the case may be.





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(4)(2) If a person has served two consecutive terms each in the State Association and in the BCCI [or vice versa] continuously without any break, such person shall not be eligible to contest any further election in the State Association or in the BCCI, without completing a cooling off period of three years.

During this cooling off period, such an office bearer shall not be a member of Governing Council or of any committee whatsoever of the BCCI or of a State Association. The expression 'office bearer' should not be permitted to be circumvented by being a member of any other committee or of the Governing Council in BCCI or any State Association, as the case may be.

(5) A person shall be disqualified from being an Office Bearer, a member of the Apex Council, Governing Council or any Committee of the TCA if he or she;

- (a) is not a citizen of India;
- (b) has attained the age of 70 years;
- (c) is declared to be insolvent, or of unsound mind;
- (d) is a Minister or Government Servant ;
- (e) has been an Office Bearer of the TCA for a cumulative period of 9 years; or
- (g) has been convicted by a Court of Law for commission of a criminal offence, and sentenced to imprisonment.





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Election/Selection of one nominee of Life Members of Tripura Cricket Association will be conducted by the TCA by appointing Electoral officer for this specific purpose.

7.

POWERS AND DUTIES OF OFFICE-BEARERS

(1) THE PRESIDENT

- (a) The President shall preside at all meetings of the General Body and the Apex Council.
- (b) The President shall be one of the three persons who sign the audited annual accounts and other financial statements of the TCA.
- (c) The President shall also exercise such functions and duties as he may be empowered with by the General Body or the Apex Council.
- (d) The President shall, in the event of a vacancy or indisposition of an Office Bearer, delegate the functions to another Office Bearer until the vacancy is duly filled up, or the indisposition ceases.

(2) THE VICE PRESIDENT

- (a) The Vice President shall officiate in the President's absence when the President is unavailable.
- (b) The Vice President shall also exercise such functions and duties as he may be empowered with by the General Body or the Apex Council.





THE SECRETARY

AS AMENDED

[Signature]
(S. MOG)
Registrar of Societies
Govt. of Tripura

The Secretary shall keep and maintain the minutes of Annual General Meetings and Special General Meetings of the General Body, the meetings of the Apex Council and of the Committees appointed by the General Body in appropriate books and shall cause them to be properly and correctly recorded and confirmed.

(b) Be one of the three persons who signs the audited annual accounts and other financial statements of the TCA.

(c) Be in charge of the records of the General Body, the Apex Council, the Governing Council and all Committees, and such properties as may be entrusted to his care by the TCA, the Apex Council as the case may be.

(d) Convene the Annual General Meetings, the Special General Meetings and the meetings of the Apex Council and Governing Council with the concurrence of the President.

(e) Circulate to all Members of the TCA the statement of accounts prepared by the Treasurer.

(f) Have the power to delegate any work to the Honorary Joint Secretary or any person in management.

(g) Exercise all powers in relation to cricketing and non-cricketing matters with the respective management personnel including CEO reporting to him on regular basis.





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the management personnel, the staff and the CEO shall work under the direct supervision, control and direction of the Secretary.

(4) THE JOINT SECRETARY:

- (a) shall convene and keep minutes of the Committees that may be placed in his charge at the Annual General Meeting or by the Secretary.
- (b) shall assist the Secretary in all matters pertaining to the affairs of the TCA.

(5) THE TREASURER

The Treasurer shall:

- (a) Receive all subscriptions and donations and the monies payable and / or receivable by the TCA;
- (b) Be one of the three persons who signs the audited annual accounts and other financial statements of the TCA.
- (c) Keep accounts of all monies received and expended by the TCA, in respect of assets, credits and liabilities of the TCA.
- (d) Prepare statement of accounts.
- (e) Place before the Apex Council:
 - (i) Annual Balance Sheet;
 - (ii) Statement of Accounts of the TCA; and
 - (iii) Annual Budget;





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- (f) Invest and/or disburse the funds of the TCA, withdraw any or all of the existing fixed deposits before the date of maturity in accordance with any general or special directions of the General Body or the Apex Council.
- (g) Prepare budgets to be presented at the Annual General Meeting.
- (h) Coordinate with the Auditor as well as the CEO to obtain insight into the utilization of funds by the Full Members/ Associate Members.

8. CHAPTER THREE: MEETINGS OF THE GENERAL BODY ANNUAL GENERAL MEETING

- (1) The Annual General Meeting of the General Body shall be held every year, not later than 30th September at such place and time as the President may fix.
- (2) Elections and Nominations to the Apex Council shall take place every 3 years at the Annual General Meeting
- (3) The following business shall be transacted at every Annual General Meeting of the General Body:
 - (i) Confirmation of the minutes of the previous General Meetings
 - (ii) Adoption of the Report of the Secretary of the year under review.
 - (iii) Adoption of the Treasurer's Report and the audited accounts for the year under review.





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- (iv) Adoption of the Annual Budget.
- (v) Appointment of Auditor or Auditors for the year and fix their remuneration.
- (vi) Appointment of the Ombudsman and Ethics Officer.
- (vii) Appointment of the Cricket Committee and standing Committees as mentioned in Rules 26 and 25 respectively.
- (viii) Consideration of:
 - (a) The Report and recommendation of the Apex Council, the CEO and the Committees and to propose policy directions to the Apex Council.
 - (b) Any amendments to the Rules and Regulations of the TCA, provided no amendment to the Rules and Regulations of the TCA proposed by a Full Member shall be considered unless the proposals for amendments are received by the Secretary before 31st July.
 - (c) The Reports of the Ombudsman and Ethics Officer and any recommendations made therein.
 - (d) Consideration of any motion, notice whereof is given by; a full Member to the Secretary twenty-one days before the meeting. (Such a motion shall be circulated in advance to all members).





(e) Consideration of any other business which the President may consider necessary to be included in the agenda.

(4) The record of the proceedings of the Annual General Meetings and Special General Meetings shall, after the approval of the Chairperson of the Meeting be circulated within two months of the Meeting to the Members of the TCA and then entered in the Minutes Book. The minutes shall be duly confirmed after correction, if any, and signed by the Chairperson at the subsequent Annual General Meeting or Special General Meeting as the case may be.

(5) The Secretary shall, at least twenty one (21) days prior to the date fixed for the Annual General Meeting, forward to each member a notice setting out the agenda of business to be transacted at the Annual General Meeting along with:

- (a) Copies of the minutes of the previous meeting or meetings to be confirmed at the Annual General meeting;
- (b) Copies of audited Statement of Accounts to be adopted and to be passed at the Annual General Meeting;
- (c) Copies of the audited Statement of Accounts of any tour or tours;
- (d) Treasurer's Reports and the Annual Budget,
- (e) Report of the Ombudsman: and
- (f) Copies of all documents and papers having a reference to any item on the Agenda of the General Meeting:





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Any Member desiring to raise any point relating to the Agenda or Accounts at the Annual General Meeting shall give seven days' notice thereof to the Secretary. The Secretary shall circulate such notice to all Members before the date fixed for the meeting.

9. SPECIAL GENERAL MEETING

(1) A Special General Meeting of the General Body may be convened by the Secretary:

- (a) On a directive of the President;
- (b) On a resolution of the Apex Council, or
- (c) On a requisition signed by not less than 10 Full Members specially stating the business to be transacted at such Meeting. No business other than the one for which the Special General Meeting is called will be transacted at such meeting.

(2) In the event of the Secretary failing to convene a Special General Meeting within thirty days of the receipt of a requisition, the requisitionists may themselves convene a Meeting for the purpose specified in the requisition at such place and time as may be decided by the requisitionists.

(3) The President may at his discretion direct the Secretary to convene a Special General Meeting at shorter notice in which case a notice of at least 10 days shall be given.

(4) For any Special General Meeting the Secretary shall give Twenty One days' notice specifying the business to be transacted at that





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meeting. In the event of the Secretary failing to convene a special General Meeting at the direction of the President or on a resolution of the Apex Council within Ten days, the President may convene a meeting under his own signature.

10. QUORUM AT ANNUAL GENERAL MEETING & SPECIAL GENERAL MEETING

- (1) Ten Full Members present and entitled to vote shall be a quorum for an Annual General Meeting. No business shall transacted at the Annual General Meeting unless the quorum requisite is present at the commencement of the business of the meeting. If within an hour from the time appointed for the Annual General Meeting a quorum is not present, the meeting shall stand adjourned to the same date of the following month and at the same place and time. If at the adjourned meeting the quorum is not present within an hour from the time of the meeting, the Full Members present shall form the quorum.
- (2) For a Special General Meeting ten Full Members, present and entitled to vote shall be quorum. If no quorum is present at the appointed time of the meeting, the meeting shall stand adjourned for an hour. If at the adjourned meeting the quorum is not present, the Full Members present shall form the quorum.

11. CHAIRPERSON AT MEETINGS

The President shall preside as Chairperson at the Annual General Meeting or the Special General Meeting of the General





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Body and in his absence the Vice-President shall preside. In the event of the Vice-President also being absent, the Meeting shall elect one amongst them as the Chairperson of the Meeting.

12. VOTING AT ANNUAL GENERAL MEETINGS / SPECIAL GENERAL MEETINGS

- (1) At the Annual General Meeting / Special General Meeting, each Full Member shall have one vote. The Associate Members shall have no vote.
- (2) At an Annual General Meeting / Special General Meeting, a resolution placed before the meeting duly moved and seconded shall be put to vote and shall be decided either on a show of hands or by a secret ballot as the Chairperson may decide.

13. CASTING VOTE OR DRAWING LOTS

Save as provided otherwise by these Rules, questions arising at any meeting shall be decided by a majority of votes and in the event of a tie, the Chairperson shall have a casting vote. If the Chairperson of the Meeting declines to exercise his casting vote, the issue shall be decided by drawing lots.

CHAPTER FOUR: GOVERNANCE

14. THE APEX COUNCIL

- (1) There shall be an Apex Council for the TCA which shall be primarily responsible for the governance of the affairs of the TCA.





(2) The Apex Council shall comprise of 9 Councilors of whom 5 shall be elected Office Bearers as per Rule 6 and remaining 4 shall be:

- (a) One to be elected by the Full Members of the TCA from amongst their representatives;
- (b) Two, one male and one female, to be nominated by the Cricket Players' Association from amongst those of its members who hail from Tripura;
- (c) One to be nominated by the Accountant General of State from among the serving senior functionaries of the AG's office, co-terminus with the nominee's tenure.

(3) A person shall be disqualified from being a Councilor if he or she:

- (a) is not a citizen of India;
- (b) has attained the age of 70 years;
- (c) is declared to be insolvent, or of unsound mind;
- (d) is a Minister or a Government Servant ;
- (e) has been an Office Bearer of the TCA for a cumulative period of 9 years; or
- (f) has been convicted by a Court of Law for commission of a criminal offence and sentenced to imprisonment.





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Each of the elected Councilors shall have a term of 3 years in office, subject to a maximum of 3 Terms on the Apex Council.

A Councilor who has held any post for two consecutive terms in the TCA shall not be eligible to contest any further election without completing a cooling off period of three years. During the cooling off period, such a Councilor shall not be a member of the Governing Council or of any committee whatsoever of the TCA. The expression 'Councilor' should not be permitted to be circumvented by being a member of any other committee or of the Governing Council in TCA.

4.2 If a person has served two consecutive terms each as Councilor, in the equivalent body of a State Association and in the BCCI [or vice versa] continuously without any break, such person shall not be eligible to be a councilor in the equivalents body of a State Association or in the BCCI, without completing a cooling off period of three years. During this cooling off period, such a councilor shall not be a member of the Governing Council or of any committee whatsoever of the BCCI or of a State Association. The expression 'Councilor' should not be permitted to be circumvented by being a member of any other committee or





of the Governing Council in BCCI or any State Association, as the case may be.

(5) No individual, including one filling up a vacancy under Sub-Rule (9) below shall be a Councilor for more than 9 years. In the event of a Councilor completing 9 years before the expiry of his term, he shall cease to hold office on completion of 9 years.

(6) No Nominated Councilor shall have more than one term of 3 years.

(7) Notwithstanding anything contained elsewhere in these Rules, a former President of the TCA shall not be entitled to be elected or nominated to the Apex Council in any capacity except for a second and final term as President, subject to sub-Rules (4) and (5) above.

(8) No Councilor, once elected, shall hold any office in a Full Member Association. The Full Member (Club or Sub-divisional Association) shall take steps to fill up the vacancy so created immediately.

Any vacancy in the Apex Council due to death, resignation, insolvency, unsoundness of mind, nomination to the BCCI or other disqualification shall be filled up for the remaining period:

(a) In the case of an elected Councilor, by elections at Special General Body meeting of the TCA convened by the Secretary for the purpose within 45 days;





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(b) In the case of a nominated ~~Councilor~~ in the same manner as prescribed for the respective nominee in Rule 14(2) above;

15. POWERS AND FUNCTIONS OF THE APEX COUNCIL

(1) The affairs of the TCA shall be governed by the Apex Council and its framework of governance shall:

- (i) Enable strategic guidance of the entity;
- (ii) Ensure efficient monitoring of management;
- (iii) Ensure the performance of the respective roles, responsibilities and power of the CEO, Managers, Cricket Committees and Standing Committees; and
- (iv) Ensure a distribution and balance of authority so that no single individual has unfettered powers.

(2) The Apex Council shall have all the power of the General Body and authority and discretion to do all acts and things except such acts as by these rules are expressly directed or required to be done by the General Body. Exercise of such powers, authorities and discretion shall be subject to the control and regulation of the General Body. No regulation shall retrospectively invalidate any act of the Apex Council which was otherwise valid.

(3) The Apex Council shall exercise superintendence over the CEO, the Cricket Committees and the Standing Committees through the Secretary, in the discharge of their duties generally, and in





particular, in accordance with any general or special direction of the General Body, except for the TPL which is directly accountable to the General Body.

(4) In addition to and without prejudice to the generality of powers conferred directly or by necessary implication under these Rules and regulations and the Memorandum of Association, the Apex Council shall exercise the powers and perform the duties hereafter mentioned:

- (a) To control, expand and regulate the finances of the TCA.
- (b) To institute or defend, through the Secretary, any action or proceedings for or against the TCA or against any Office Bearer or employee of the TCA.
- (c) To mediate in regard to issues between Members, failing resolution of which a reference may be made to the Ombudsman.
- (d) To interact and consult with the Cricket Players' Association regarding representations made on their behalf.
- (e) To purchase, sell and/or mortgage, exchange and/or otherwise dispose of immovable property wherever situated, in order to promote the objects of the TCA.
- (f) To collect funds and whenever necessary borrow not exceeding 25% of the General Fund with or without





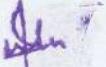
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security for purposes of the TCA and to raise loans with or without security and to purchase, redeem or pay off any such security.

- (g) To fill up, till the following Annual General Meeting, any vacancy occurring of a member of a committee by reason of death or being adjudged insolvent or being of unsound mind or being convicted of a criminal offence involving moral turpitude or by resignation or any other disqualification.
- (h) To frame rules regarding the appointment, service conditions and disciplinary action concerning employees and officers of the TCA.
- (i) To make the Tournament Rules for various domestic tournaments and exhibition matches involving Members, Universities and other entities.
- (j) To frame, in consultation with the CEO, rules for the appointment of Managers, Secretaries, Administrative Officers, Peons and other service personnel and staff and for payment to them and other persons in return for their services rendered to the TCA, salaries, wages, gratuities, pensions, honorariums, compensations, any ex-gratia payment and/or provident fund and to regulate





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discipline by suspending, fining, ~~removing~~ ~~Societies~~ dismissing such employees.

- (k) To make rules generally for the management of the affairs of the TCA.
- (l) To start or sponsor and/or to subscribe to funds or stage a match for the benefit of cricketers or persons who may have rendered service to the game of cricket or for their families or to donate for the development or promotion of the game to be regulated by rules framed in this regard from time to time.
- (m) To either on its own, or through its delegate, entertain, hear and decide administrative appeals by employees or other directly affected parties against the orders of the CEO or the Cricket Committees as the case may be.
- (n) Generally to do all such other acts and things which are delegated to it by the TCA and all other functions to be expedient, convenient and/or conducive to the carrying out of the above functions of the Apex Council: Provided that the exercise of powers under Clauses (h), (i), (j) and (k) shall be subject to rectification by the TCA at its next meeting, failing which the rules shall lapse.





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(5) The Apex Council shall meet at least once every 3 months at such time and place and shall conduct proceedings in such manner as it may from time to time decide.

(6) A Special Meeting of the Apex Council may be convened at any time by the President and shall be convened on a requisition to that effect being made in writing by not less than three Councilors. Any such requisition shall express the object of the meeting proposed to be called and shall be sent to the Secretary.

(7) Fourteen days' clear notice of the Meeting of the Apex Council together with the Agenda shall be given to the Councilors. For a Special Meeting of the Apex Council convened for the purposes stated in Sub-Rule(5) above, Seven days' clear notice shall be given. An Emergent meeting of the Apex Council may be convened with Two days' notice.

(8) Five members of the Apex Council shall form a quorum for its meetings. The President or in his absence a member elected by those present at the meeting shall be the Chairperson. In the event of a tie, the Chairperson shall have a casting vote.

(9) A resolution by circulation by all members of the Apex Council shall be as valid and effective as if it had been passed at a meeting of the Apex Council. Such a resolution shall be ratified at the next meeting of the Apex Council.

(10) The Secretary shall keep the minutes of every Meeting in a book which shall be signed by the Chairperson when approved.





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16. TCA JURISDICTION OVER PLAYERS, MATCH OFFICIALS AND TEAM OFFICIALS OF MEMBERS

(i)

The TCA shall have jurisdiction and control over Players, Match Officials and Team Officials within the jurisdiction of affiliated Member. Such individuals participating in cricket under the aegis of TCA shall be deemed ipso facto to submit to the jurisdiction of the TCA.

17. CONDUCT OF PLAYERS

The Apex Council shall have the power to enquire into the conduct of any Player within its jurisdiction and may take such disciplinary action against the Player as the Apex Council may deem fit, which decision shall be final.

18. ENQUIRY INTO CONDUCT OF PLAYERS, MATCH OFFICIALS, ADMINISTRATORS, ETC.

In the event of the TCA enquiring into the conduct of a Player, Match Official, Administrator, etc., the TCA shall proceed in the manner prescribed in Rule 40.

CHAPTER FIVE: MANAGEMENT

19. ADMINISTRATION OF THE TCA

(1)

Agartala shall be the administrative headquarter where the office of the TCA shall be permanently situated. It shall be the Central Secretariat of the TCA.





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(2) The day-to-day management of the TCA shall be conducted by the professionals in both cricketing and non-cricketing matters under the direct supervision, direction and control of the respective Office Bearers.

20. NON-CRICKETING MATTERS

- (1) The day to day management of non-cricketing matters including operations, technical, human resources, finance and media shall be conducted by the CEO under the supervision of the Apex Council aided by the advice of the Standing Committee as set out in rule 25.
- (2) The CEO shall be assisted by Managers as may be appointed under Rule 23.

21. CRICKETING MATTERS

- (1) The management of cricketing matters such as selections, coaching and evaluation of team performance shall be exclusively handled by the cricket Committees comprising only of Players as set out in Rule 26.
- (2) The management, evaluation and selection of umpires shall be done by the Umpires Committee comprising only of Umpires as set out in Rule 27.
- (3) The reports of the Cricket and Umpires Committees shall be sent to the CEO for being forwarded to the Apex Council, but the CEO shall not in any way be involved in the preparation, approval or amendment of the same.





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The bankers, lawyers and others offering professional services to the TCA may be appointed in a fair and transparent manner, and may be changed from time to time, as the TCA may deem expedient.

- (2) The bank account of the TCA shall be operated by two authorized signatories from out of a list of authorized signatories designated by the Apex Council.
- (3) The CEO and the Cricket & Umpires Committees shall function independently in their respective domains without any interference or approval from each other.

23. THE CEO

- (1) The day- to -day management of the affairs of the TCA shall vest in a full time CEO to be appointed by the Apex Council, who shall be a management professional with management experience of at least 5 years as the CEO/MD/Director of a company with a turnover of at least Rs. 100 crores. Provided that if such management professional is not available any person with MBA degree having management experiences of Public Sector/Private Sector organization or person having played First Class cricket for any State having professional management background be appointed CEO.





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The CEO shall be assisted not more than four full-time managers who shall be appointed by the Apex Council in consultation with the CEO essentially to govern the streams of finance, technical, infrastructure, law, media and human resources. The CEO may however realign or re-allot these streams as he deems fit.

(3) The eligibility criteria for the CEO and Managers shall be laid down by the Apex Council keeping in mind the following guidelines:

- (a) Knowledge and familiarity with cricket or other sports;
- (b) Understanding of financial position and fiscal direction of the TCA.
- (c) Knowledge of operations of cricket administration and overall policy;
- (d) Clarity on role, division of responsibilities and hierarchy; and
- (e) Familiarity with regulatory and legal responsibilities as well as attendant risks.

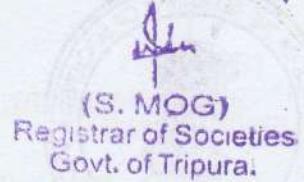
(4) There shall be an appropriate induction process laid down by the Apex Council for the CEO and the Managers, which shall include a fair and transparent process of appointment.





THE FUNCTIONS OF THE CEO

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The CEO shall have the following functions on behalf of the TCA;

- (1) To implement all the Rules and Regulations made by the Apex Council in regard to non-cricketing matters.
- (2) To issue guidelines in respect of travel, accommodation allowance etc., to be paid to players, support staff and officials participating in matches, other than international matches.
- (3) To lease and manage immovable property of the TCA wherever situated, in order to promote the objects of the TCA.
- (4) To lay down parameters for the laying of grounds for playing the game and to provide pavilion, canteen and other conveniences and amenities in connection therewith.
- (5) To appoint Team Officials for the Tripura teams which shall compulsorily include qualified coaches, managers, physiotherapists, nutritionists, trainers, analysts, councilors and medics.
- (6) To secure Players' welfare to ensure that the logistics manager will arrange for accommodation and travel, to ensure that tickets given to players for matches will be on par with those given to the Members and to also ensure that no expenditures towards the game (baggage handling, injury related, etc.) will be undertaken by the Player, failing





which such expenses will be reimbursed to the Player within 30 working days of the requisition being made. Also, to process requests made by Players to make arrangements for the accommodation and travel of their respective wives / partners / family members, wherever permitted.

- (7) To ensure that all measures are adopted to eliminate any form of racial, communal, casteist or other hatred from the game, with stringent action taken against the offenders including the initiation of criminal proceedings.
- (8) To start and maintain a library of books, periodicals, DVDs and other databases on Sports in general and Cricket in particular, as well as to establish and maintain a museum on Indian cricket history, and to publish journals, books and other material as well as the official website of the TCA.
- (9) To produce by itself the Cricket content for telecast of cricket matches and/or ceremonies by hiring or owning equipment and hiring necessary crew, technicians, etc.
- (10) To publicize the stadium capacity of all stadia across the State with compulsory seat numbers, to provide transparent online and offline ticket booking services with reasonably priced tickets and maximize the access of the public to the games.
- (11) To provide at stadiums, wholesome and hygienic food and beverages at affordable rates, clean and hygienic restrooms for all genders and for the differently-abled, adequate fire





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and emergency entries and corridors, sufficient access avenues and wheelchairs for the differently-abled, proper signage, parking and transport facilities as well as efficient security systems.

- (12) To arrange and organize for University, Colleges, Schools or other tournaments or for any Exhibition matches between members and / or between the Schools, colleges and Universities in the State.
- (13) To frame guidelines generally for the convenience and ease of day-to-day management of affairs of the TCA.
- (14) To prescribe guidelines to lay out or convert any ground into high quality turf wickets at all levels in all areas of the State and to provide Pavilions, Canteens, Public Conveniences and other amenities with disabled access and suitable signage, especially to involve more Indians in the game of cricket and to encourage participation of all sections of society.
- (15) To assist the Cricket Committees and facilitate the implementation of their tasks and recommendations.
- (16) To collate monthly reports concerning the functioning of the various Committees, to create action plans in advance and upload the same on the website of the TCA.





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To create a database of all cricketers at all levels, maintain records and statistics, track performances and certify age and identity of participants.

(18) To take steps to create world class infrastructure at all levels in all areas across the country. To coordinate with affiliated members to conduct tournaments, to provide better access to the public, with particular reference to women and the disabled.

(19) To put in place mechanisms to encourage State cricketers to play nationally and internationally and hone their skills so that a wider talent pool is available to represent the country.

(20) To enter transparently into contracts with third parties and vendors for the purposes of the various Committees of the TCA, and to ensure that in all contracts for television and media rights, the interests of the public remain uncompromised, and full, unhindered broadcasts of all deliveries and their replays are shown.

(21) To report to the Apex Council every quarter or as often as required by the Apex Council on the functioning of the management and the progress made in developing cricket in India.

(22) To consider the reports of the Auditor, to verify whether Full Members are meeting their objectives and to assess





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whether cricket is being suitably developed and promoted across the country.

To consider all applications for financial aid or any other benevolence to cricketers, Umpires and administrators as per the rules framed by the General Body in this behalf from time to time and recommend the same to the Apex Council for their approval.

(24) To examine all the expenditure exceeding the Budget and to control such outlays as are required for the proper administration of the TCA.

(25) To advise the TCA regarding investments.

(26) To process requests made for increase in all types of allowances, subventions/subsidies to be paid to the Associations, tariff for Coaching Camps, Coaching Subsidies to the Associations, allowance to the players for matches of different Trophies and when playing against foreign sides, both at home and away and to recommend the same to the Apex Council.

(27) To do all acts and things which are delegated by the TCA and Apex Council to him, and all other functions as are necessary and expedient to carry out the objects of the TCA as aforesaid.





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25. STANDING COMMITTEE

(1) The Standing Committees are the Committees that the TCA may constitute to provide guidance and advice on behalf of the Members to the CEO on the conduct of tournaments.

26. THE CRICKET COMMITTEE

(1) The Cricket Committees are the Committees comprised exclusively of former players who are tasked with the Selection, Coaching and Evaluation of Team Performance.

(2) The Cricket Committees are:

A. The Men's Selection Committee

- i) The Men's Selection Committee shall select the State Team for representation in national tournaments and other format only former players who have played first class matches shall be eligible to be appointed to this Committee. The Committee shall also be responsible for providing evaluation reports of the respective team performances to the Apex Council on a quarterly basis.
- ii) The Men's Selection Committee shall consist of five persons including Chairperson to be appointed by TCA.
- iii) The Men's Selection Committee shall appoint a Captain for the team in each format, who shall be an ex-Officio member of the Committee. The Captain, however, shall not be entitled to vote. In the event of there being an equality of votes for the appointment of a Captain, the Chairperson shall have a casting



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vote. In the event of there being no majority agreement over the selection of the players, the Captain's wishes in that regard shall prevail.

B. The Junior Cricket Committee

- (i) The Junior Cricket Committee shall consist of five persons including Chairman to be appointed by the TCA, on such terms and conditions as may be decided by the Apex Council from time to time. Only former Players who have played First Class games shall be eligible to be appointed to this Committee. The senior most amongst the members of the Committee shall be appointed as the Chairperson.
- (ii) The Junior Cricket Committee shall:
 - (a) Select all age group teams upto Under-22 years for the purpose of coaching camps or for playing against local or foreign teams within State or abroad in any format of the game.
 - (b) Appoint a Captain for the team in each format, who shall be an ex-Officio member of the Committee. The Captain, however, shall not be entitled to vote. In the event of there being an equality of votes for the appointment of a Captain, the Chairperson shall have a casting vote. In the event of there being no majority agreement over the selection of the players, the Captain's wishes in that regard shall prevail.





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(c) Coaches and Support Staff (Physiotherapists, trainees, therapists, analysts and medics) for the respective teams as well as providing evaluation reports of the respective team performances to the Apex Council on a quarterly basis.

(i) Organize and conduct junior tournaments of the TCA.

(ii) Decide any dispute in regard to junior tournaments;

(iii) Inculcate proper ethics in the youth, particularly through interactions with senior and former Players on issue such as drugs, betting, match-fixing etc.

C. The Women's Selection Committee

(i) The Women's Selection Committee shall select the Women's State Team across all age groups for representation in games of any format. This Committee shall also be responsible for vetting and selecting Coaches and Support Staff (physiotherapists, trainers, therapists, analysts and medics) for the respective teams, as well as providing evaluation reports of the respective team performances to the Apex Council on a monthly basis.

(ii) The Women's Selection Committee shall consist of five persons to be appointed by the TCA, on such terms and conditions as may be decided by the Apex Council from time





to time. Only former Players who have represented the Women's State Team shall be eligible to be appointed to this Committee; provided that they have retired from the game at least 2 (two) years previously. The senior most amongst the members of the Committee shall be appointed as the Chairperson.

- (iii) The Women's Selection Committee shall appoint a Captain for the team in each format, who shall be an ex-Officio member of the Committee. The Captain, however, shall not be entitled to vote.

In the event of there being an equality of votes for the appointment of a Captain, the Chairperson shall have a casting vote. In the event of there being no majority agreement over the selection of the players, the Captain's wishes in that regard shall prevail.

D. The Women's Cricket Committee

- (i) The Women's Cricket Committee to be appointed by TCA shall consist of five former women Players who have played First Class cricket. The senior most of whom shall be the Chairperson.
- (ii) The Committee shall:
 - (a) Draw up program of coaching at State level.
 - (b) Plan and conduct Women's Junior and Senior domestic tournaments.
 - (c) Decide any dispute in regard to Women's Tournaments.





(d) Generally have control over Women's Cricket activities, outside of those covered by the Women's Selection Committee.

E. The Differently-Abled Cricket Committee

(i) The Differently-Abled Cricket Committee shall consist of THREE persons to be appointed by the TCA, on such terms and conditions as may be decided by the Apex Council from time to time. Only former Differently-Abled Players who have represented the country in any format of the game shall be eligible appointed to this Committee. It is preferable that different categories of impairment (visual, physical, etc.) be represented among the members of the Committee. The senior most among the Players shall be the Chairperson.

(ii) The Differently-Abled Cricket Committee shall, in consultation with the Cricket Talent Committee, select the Differently-Abled State Team across all age groups for representation in games of any format. In addition, this Committee shall also propose to the CEO the best practices to be inculcated including coaching, counseling and special equipment. This Committee shall also endeavor to bring the various existing cricket associations for various types of impairment under the common umbrella of the TCA and evolve training program and raise of awareness.





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This Committee shall appoint a Captain for the team in each format, who shall be an ex-Officio member of the Committee. The

Captain, however, shall not be entitled to vote. In the event of there being an equality of votes for the appointment of a Captain, the Chairperson shall have a casting vote. In the event of there being no majority agreement over the selection of the players, the Captain's wishes in that regard shall prevail.

F. The Cricket Talent Committee

(1) The Cricket Talent Committee shall consist of THREE persons to be appointed by the TCA, on such terms and conditions as may be decided by the Apex Council from time to time. Only former Players who have played at least First Class games shall be eligible to be appointed to this Committee. The senior most among the Players shall be the Chairperson.

(2) **This Committee shall:**

- (a) Be responsible for scouting for talent in men, junior, women and disabled cricket.
- (b) Organize the framework within which the State Cricket Academy will be established and perform.
- (c) Create the program and coaching centers for coaching in the State.
- (d) Improve infrastructure in all areas of the State.





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(e) Make provisions for making ~~the game of~~ cricket accessible to the general public by creating turf wickets, pay-and-play facilities and converting existing fields and grounds into high quality pitches;

(f) Encourage the youth to take up cricket by setting up promotional camps and other avenues engagement with the game and provide evaluation reports of the targets set and achieved and the details of its program to the Apex Council on a quarterly basis.

(3) No person who has been a member of any cricket committee for a total of 5 years shall be eligible to be a member of any cricket committee.

(4) No person who has been a member of any Cricket Committee shall write, comment or publicize any discussions or decisions of the selections made except where so authorized by the TCA or the Apex Council. Any violation of this confidentiality provision will invite removal and substitution by the Apex Council.

(5) The Chairpersons of the respective cricket Committees shall submit a quarterly report to the CEO which shall then be forwarded by him to the Apex Council for assessment and action, if any.





The Apex Council is empowered to add any further Cricket Committees as may be required, particularly to cater to weaker sections of society.

G. The Umpires Committee

(1) The Umpires Committee shall consist of THREE persons appointed by the TCA who have been a former national umpire from Tripura. In the event of such a person not being available, any umpire who has officiated in at least 10 First Class matches shall be eligible to be appointed. No person shall be a member of this Committee for more than 5 years. The senior most umpire shall be the Chairperson for the committee.

Provided that if no such eligible Umpires are found available in the State of Tripura in that case persons who have officiated in at least 50 Nos. of Senior Division League Cricket matches or in similar Senior Tournament in domestic cricket shall be eligible to be the member of the Umpires Committee.

(2) The function of the Umpires Committee shall be to standardize umpiring throughout the State and to draw up and maintain a panel of Umpires to officiate matches, accordingly to the merits of the umpires, as per criteria worked out by the Committee. The Committee shall hold examinations from time to time for this purpose.





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The Committee shall appoint umpires for all matches in the State and shall assist Members in the formation of the panels of Umpires in their respective areas. The Committee shall endeavor to promote umpiring by conducting camps and program.

- (4) The Committee shall draw a format to obtain confidential reports from captains on umpires, match referees or any other designated persons to assess the merits / de-merits of the Umpires.
- (5) The Committee may hold, organize and arrange seminars and conventions of umpires to discuss the laws of the game, experimental rules and suggestions of International Cricket Council in regard to amendments, alterations and additions to the laws of the game.

28. INADVERTANT OMISSION TO GIVE NOTICE OF MEETING

Accidental omission to give notice of an Annual General or Special General Meeting or Meetings of the Apex Council or of any of the Committees to any member entitled thereto or the non-receipt thereof by such individual shall not invalidate the proceedings of such meetings.

29. PERMISSION TO CONDUCT TOURNAMENTS

- (1) No Club or Sub-Divisional Association affiliated to TCA shall conduct or organize any tournament or any matches in which players/teams from within the jurisdiction of TCA are participating or are likely to participate without the previous permission of the TCA.





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(2) No member or Sub-Divisional association affiliated to TCA shall conduct or organize any tournament or any match/matches in which players/teams from outside its jurisdiction are participating or are likely to participate without the previous permission of the TCA.

(3) Permission for conducting or organizing tournament or match/matches will be accorded only to the members of the TCA in accordance with the rules framed by the TCA in this regard from time-to time.

30. BAN ON PARTICIPATION IN UNAPPROVED TOURNAMENTS

(1) No Member shall participate or extend help of any kind to an unapproved Tournament.

(2) No Player, Umpire, Scorer, Official or other person associated with the TCA shall participate in any unapproved tournament,

(3) The Apex Council shall take appropriate action including suspension and stoppage of financial benefits and any other action against individuals / Members contravening the above.

CHAPTER SIX: ELECTIONS

31. PROCEDURE FOR ELECTIONS

The General Body shall from time to time frame rules of procedure for the elections. Any rule or amendments to the procedure adopted shall be made at least 3 months prior to the elections.





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32. ELECTORAL OFFICER

At least two weeks prior to the Annual General Meeting at which an election is to be held, the Apex Council shall appoint an Electoral Officer, who shall be a former member of the State Election Commission of the state or neighboring States.

- (2) The Electoral Officer shall oversee and supervise the entire election process including scrutiny of the Electoral Rolls for Councilors, which shall include all nominations and candidatures being subject to his scrutiny in accordance with the Rules.
- (3) In case of any dispute or objection as to candidacy, disqualification, eligibility to vote, or the admission or rejection of a vote in the elections to the Apex Council or any of the Committees, the Electoral Officer shall decide the same and such decision shall be final and conclusive.

CHAPTER SEVEN: AUDIT & ACCOUNTS

33. AUDITOR(S):

- (1) The General Body shall at every Annual General Meeting appoint one or more auditors to hold office for a 1 year period and shall fix their remuneration. The Auditor shall be eligible for reappointment by the General Body.
- (2) The Auditor(s) of the TCA shall have the right of access at all times to the Books of Accounts, Vouchers and any other





documents relating to the accounts of the TCA and shall be entitled to obtain from the Office-Bearers and Committees such information and explanation as may be necessary in the discharge of his/their duties.

- (3) The Auditor(s) shall provide an opinion on the financial statements of the TCA and recommendations on the financial controls within the system, which shall be contained in a Financial Report.
- (4) The Auditor(s) shall also ascertain how the funds of the TCA are being utilized by the respective Members. It will be the responsibility of the Auditor(s) to verify the statements made by the Members in this regard and to give findings, which shall be contained in a Compliance Report.
- (5) Both the Financial Report and the Compliance Report of the Auditor(s) shall be considered at the Annual General Meeting.

34. ACCOUNTS

The accounts shall be kept by the Treasurer of all moneys received and expended by the TCA and the matters in respect of which such receipt and expenditure take place and of all assets, credits and liabilities of the TCA.

35. SETTLEMENT OF ACCOUNTS & BALANCE SHEET

The accounts shall, unless the General Body fixes any other date there for, be settled by the Treasurer on the 31st of March in each year, and a balance sheet of the assets and liabilities of the TCA



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on that day shall be made out by him. The Balance Sheet duly audited with the Auditor's remarks shall be laid before the General Body at the Annual General Meeting.

CHAPTER EIGHT: TRANSPARENCY & CONFLICT OF INTEREST

36. TRANSPARENCY

- (1) The Memorandum of Association, Rules and Regulations and all other resolutions, orders and memoranda of the TCA (including the Apex Council and the General Body) shall be freely available to the general public at a reasonable price. The same shall also be available on the Website of the TCA.
- (2) The composition of the various COMMITTEES, THEIR REPORTS OF WORK done, financial outlay and expenditure shall be uploaded on the Website of the TCA on a quarterly basis at distinct links dedicated to each committee. It shall be the responsibility of the CEO to ensure that this is done,
- (3) All payments and expenditures made by the TCA which is in excess of Rs.10 lakhs shall be enumerated and uploaded on the website.
- (4) All proceedings and conclusions of the Ombudsman and the Electoral Officer shall be uploaded on the Website of the TCA annually.
- (5) The audited accounts, balance sheets, profit & loss accounts and annual reports shall be uploaded on the website of the TCA annually.





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(6) The Financial and Compliance Reports of the Auditor shall be placed and uploaded on the Website of the TCA annually.

(7) All notices on or behalf of the TCA including tenders for goods and services, for contractual arrangements and the like shall be promptly uploaded on the website of the TCA.

(8) The Website of the TCA shall have dedicated links to all the stadia in the State which host international matches, along with their complete seating capacity pricing and transparent booking procedure for all tournaments held by the TCA and represented by TCA. All sponsor and other tree allotments shall also be disclosed, in no event being more than 10% of the entire seating capacity in any particular category.

CONFLICT OF INTEREST

The provisions of Rules 38(1) to 38(5) of the BCCI constitution shall apply mutatis mutandis to the TCA.

38. THE ETHICS OFFICER

(1) The TCA shall appoint an Ethics Officer for the purpose of guidance and resolution in instances of conflict of interest. The Ethic Officer shall be a retired Judicial Officer of the rank of District Judge not holding any full time assignment in any statutory body or under the government so appointed by the TCA after obtaining his/her consent and on term as determined by the TCA in keeping with the dignity and stature of the office. The term





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of an Ethics Officer shall be one year, subject to a maximum of 3 terms in office.

(2) Any instance of Conflict of Interest may be taken cognizance of by the Ethics Officer:

(a) Suo-Motu;

(b) By way of a complaint in writing to the official postal or email address;

or

(c) On a reference by the Apex Council;

(3) After considering the relevant factors and following the principles of natural justice, the Ethics Officer may do any of the following:

(a) Declare the conflict as Tractable and direct that:

(i) the person declare the Conflict of Interest as per Rule 38(3)(a) of BCCI or

(ii) the interest that causes the conflict be relinquished; or

(iii) the person refuse from discharging the obligation or duty so vested in him or her.

(b) Declare the conflict as Intractable and direct that:

(i) the person be suspended or removed from his or her post; and

(ii) any suitable monetary or other penalty be imposed; and



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(iii) the person be barred for a specified period or for life from involvement with the game of cricket.

The Ethics Officer is wholly empowered to also direct any additional measures or restitution as is deemed fit in the circumstances.

CHAPTER NINE: THE OMBUDSMAN

39. THE OMBUDSMAN

(1) The TCA shall appoint an Ombudsman at the Annual General Meeting for the purpose of providing an independent dispute resolution mechanism. The Ombudsman shall be a retired Judge of a High Court holding no full time assignment in a statutory body or under the Government appointed by the TCA after obtaining his/her consent and on terms as determined by the TCA in keeping with the dignity and stature of the office. The term of the Ombudsman shall be one year, subject to a maximum of 3 terms in office.

(2) The TCA shall, in consultation with the CEO frame Regulations regarding the discipline and conduct of the Players, Match Officials, Team Officials, Administrators, Committee Members and others associated with the TCA.

40. GRIEVANCE REDRESSAL

(1) The types of disputes/ differences that form the Ombudsman's ambit and the procedures for redressal are:





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(a) Member, association and franchisee disputes

Procedure: Both parties would submit their arguments and a hearing would be conducted following the principles of natural justice and exercising all powers of enquiry and hearing as the Ombudsman deems fit before appropriate orders are passed.

(b) Detriment caused by Member or Administrator:

If any Member or any Administrator of the TCA commits any act of indiscipline or misconduct or acts in any manner which may or likely to be detrimental to the interest of the TCA or the game of cricket or endanger the harmony or affect the reputation or interest of the TCA or refuses or neglects to comply with any of the provisions of the Memorandum and/or the Rules and Regulations of the TCA and/or the Rules of conduct framed by the TCA, the Apex Council, on receipt of any complaint shall issue a Show Cause Notice calling for explanation and on receipt of the same and/or in case of no cause or insufficient cause being shown, refer the same to the Ombudsman. *Procedure:* The Ombudsman shall, after providing opportunity of hearing to the parties concerned, pass an appropriate order.

(c) Misconduct or Breach by Others

In the event of any complaint being received from any quarter or based on any report published or circulated or





on its own motion, of any act of indiscipline or misconduct by any Player, Umpire, Team Official, Selector or any person associated with the TCA, the Apex Council shall refer the same within 48 hours to the CEO to make a preliminary enquiry. Procedure: The CEO shall forthwith make a preliminary inquiry and call for explanations from the concerned person(s) and submit his report to the Apex Council not later than 15 days from the date of reference being made by the Apex Council. On receipt of the report, the Apex Council shall forward the same to the Ombudsman, who shall call for all particulars and unless it decides that there is no *prima facie* case and accordingly drops the charge, hearing shall commence on the case and the same shall be completed as expeditiously as possible by providing a reasonable opportunity to the parties of being heard. If, despite due notice, any party fails to submit any cause or submits insufficient cause, the Ombudsman shall after providing reasonable opportunity of hearing to the parties concerned, pass appropriate order. In the event any party refuses and or fails to appear despite notice, the Ombudsman shall be at liberty to proceed *ex parte* on the basis of the available records and evidence.



(d)

By the Public against the TCA

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Where a member of the public is aggrieved concerning ticketing and access and facilities at stadia, the same may be brought in the form of a complaint to the Ombudsman.

Procedure: The Ombudsman would adopt the same procedure as laid down in '(c)' above after referring the complaint to the CEO to solicit a report on the complaint.

- (2) The place of hearing shall be decided by the Ombudsman from time to time. The Ombudsman shall have the power to impose penalties as provided in the Regulations for Players, Team Officials, Administrators, Managers and Match Officials of the TCA;
- (3) The decision of the Ombudsman shall be final and binding and shall come into force forthwith on being pronounced and delivered.
- (4) Any Administrator, Player, Match Official, Team Official, Selector or other individual associated with the TCA on being found guilty and expelled by the TCA shall forfeit all their rights and privileges. He or she shall not in future be entitled to hold any position or office or be admitted in any committee or any role on the TCA.
- (5) A Member or Franchise once expelled, may, on application made after expiry of three years since expulsion, be readmitted by the TCA, provided the same is accepted at a General Body meeting by 3/4th members present and voting.
- (6) Pending inquiry and proceeding into complaints or charges of misconduct or any act of indiscipline or violation of any Rules and





Regulations, the concerned Member, Administrator, Player, Team Official, or other individual associated with the TCA (along with their respective privileges and benefits) may be suspended by the Apex Council until final adjudication. However, the said adjudication ought to be completed within SIX MONTHS, FAILING WHICH THE SUSPENSION SHALL CEASE.

CHAPTER TEN: MISCELLANEOUS

41. NOTICE

- (1) Any notice required to be served on any Member of the TCA or any Administrator or other entity shall be addressed to their registered addresses.
- (2) All notices shall be served by way of electronic mail to the official e-mail addresses as are furnished to the TCA.
- (3) Any notice sent via post or e-mail shall be deemed to have been served at the time when the same was sent, and it shall be sufficient to prove either that the letter containing the notice was properly addressed and posted or that the email was sent to the correct e-mail address.

42. INDEMNITY

Every Office-bearer, Councilor, CEO, Manager or a Member of a Committee of the TCA shall be indemnified out of the TCA's funds against all losses and expenses incurred in the discharge of his or her duties, except those which have occurred through willful act or default and if so, each one shall be chargeable only for so much moneys or properties as they shall actually receive for or in the discharge of the



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business of the TCA and shall be answerable only for their own act,
neglect or default and not for those of any other person.

43. **SUITS BY OR AGAINST THE TCA**

The TCA shall sue or be sued in the name of the Secretary.

44. **AMENDMENT AND REPEAL**

These Rules and Regulations of the TCA shall not be repealed, added to, amended or altered except when passed and adopted by a 3/4th majority of the members present and entitled to vote at a Special General Meeting of the General Body convened for the purpose or at the Annual General Meeting. Any such amendment will not be given effect to without the leave of the Hon'ble Supreme Court.

